

IN THE HIGH COURT OF PUNJAB AND HARYANA
AT CHANDIGARH

114

CRWP-3336-2020

Date of Decision:02.06.2020

Renu Devi and another

.....Petitioners

Versus

State of Punjab and others

.....Respondents

CORAM: HON'BLE MR.JUSTICE HARI PAL VERMA.

**Present: Mr. Gurmeet Singh, Advocate,
for the petitioners.**

HARI PAL VERMA, J.(Oral)

The matter has been taken up for hearing through video conferencing due to outbreak of COVID-19.

Prayer in this criminal writ petition filed under Article 226 of the Constitution of India read with Section 482 Cr.P.C. is for issuance of appropriate direction to the respondents Nos.1 to 5, to protect the life and liberty of the petitioners at the hands of respondent Nos.6 to 8.

Learned counsel for the petitioners contends that the petitioners are major and have solemnized their marriage in accordance with law. However, the private respondents are not accepting their marriage and are adamant to separate them from each other by resorting to illegal means. Learned counsel further submits that in view of imminent danger to the life and liberty of the petitioners, petitioner No.1 has moved a representation dated 23.05.2020(Annexure P-5) to respondent No.2-Senior Superintendent of Police, Gurdaspur.

Notice of motion to respondents No.1 to 5 only at this stage.

At the asking of the Court, Ms. Monika Jalota, DAG, Punjab, accepts notice on behalf of respondents No.1 to 5.

Without going into the validity of the marriage of the petitioners, the present petition is disposed of with a direction to the respondent No.2 –Senior Superintendent of Police, Gurdaspur to take appropriate remedial measures on the representation dated 23.05.2020 (Annexure P-5) submitted by petitioner No.1 as warranted by law.

In the meantime, necessary order be passed to ensure that no harm is caused to the life and liberty of the petitioners at the hands of private respondents.

Perusal of the photographs attached with the petition, Annexure P-4 shows that at the time of marriage ceremony, the petitioners and other attending persons were not wearing the masks, which is otherwise necessary in view of COVID-19 pandemic. Accordingly, the petitioners are burdened with Rs.10,000/- as costs to be deposited with the Deputy Commissioner, Hoshiarpur within a period of 15 days from today and the amount so deposited by the petitioners shall be utilized for the purpose of arranging masks for the public at large within the District Hoshiarpur.

June 02, 2020
seema

(HARI PAL VERMA)
JUDGE

Whether speaking/reasoned: Yes/No
Whether Reportable: Yes/No